

ITEM NO.1-PH

COURT NO.10

SECTION IVA

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).30942-30943/2014

(Arising out of impugned final judgment and order dated 16/06/2014
in WA No. 382/2013,16/06/2014 in WA No. 393/2013 passed by the High
Court Of Chhatisgarh At Bilaspur)

RAJENDRA SHANKAR SHUKLA AND ORS. ETC.

Petitioner(s)

VERSUS

STATE OF CHHATISGARH AND ORS. ETC. ETC.

Respondent(s)

(With appln.(s) for exemption from filing O.T., permission to file
additional documents, urging addl. Grounds, interim relief and
office report)

WITH

SLP(C) No. 30049-30053/2014

(With appln.(s) for exemption from filing O.T., permission to file
additional documents, interim relief and office report)

Date : 19/03/2015 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE V. GOPALA GOWDA
HON'BLE MR. JUSTICE C. NAGAPPAN

For Petitioner(s)

Mr. Gopal Subramaniam, Sr. Adv.
Mr. Amit Anand Tiwari, Adv.
Mr. Talha A. Rahman, Adv.
Mr. Kushagra Pandey, Adv.
Mr. Abhinandan Banerjee, Adv.
Mr. Rohit Shukla, Adv.

Mr. Huzefa Ahmadi, Sr. Adv.
Mr. Talha Rahman, Adv.
Mr. Nishit Agrawal, Adv.
Mr. M. Shoeb Alam, Adv.

Signature Not Verified

Digitally signed by

Om Parkash Sharma

Date: 2015.03.21

For Respondent(s)

Ms. Pinky Anand, ASG

13:18:41 IST

Reason:

Mr. Prashant Desai, Sr. Adv.
Mr. D. N. Goburdhan, Adv.
Mr. Rajesh Ranjan, Adv.

2

Mr. Sumesh Bajaj, Adv.
Mr. Rutul Desai, Adv.
Mr. Prabal Bagchi, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Further submission of Ms. Pinky Anand, learned Additional Solicitor General appearing for the respondent-State of Chhatisgarh and Raipur Development Authority (RDA) heard. Heard the submissions of Mr. Prashant Desai, learned senior counsel appearing on behalf of the State and RDA.

Heard the submissions of Mr. Gopal Subramaniam, learned senior counsel and Mr. Huzefa Ahmedi, learned senior counsel appearing for the appellants in rejoinder.

Written submissions are given by the learned counsel for both the appellants.

Learned counsel for the State and R.D.A. may file the written submission within ten (10) days.

Hearing concluded. Judgment reserved.

[O.P. SHARMA]
COURT MASTER

(SUSHIL RAKHEJA)
COURT MASTER

[MALA KUMARI SHARMA]
COURT MASTER